

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION Nos.566/2011, 567/2011,
568/2011 & 569/2011.

Date of Decision: 26.09.2018.

CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

Shri Sanjay Madhusudan Lagu
 Son of Madhusudan V. Lagu
 Age 48 years, Working as Office
 Superintendent, Income Tax Range
 13(3) Additional Commissioner IT
 Aayakar Bhavan, M.K. Road, Mumbai 20.
 R/at 168/303, Madhuban CHS Opp. Tilak
 Nagar Police Station, Shanta Jog Marg,
 Chembur, At PO Mumbai 400 089.

*.... Applicant in
 OA 566/2011.*

Shri Milund Vithoba Patil
 Son of Vithoba Nana Patil
 Office superintendent,
 Office of Additional Commissioner
 Income Tax Range 12(3)
 Additional Commissioner IT Aayakar
 Bhavan, M.K. Road, Mumbai 400 020.
 R/at 42/2139, Anand CHS, Gandhinagar,
 Bandra (E), At PO Mumbai 400 051.

*.... Applicant in
 OA 567/2011.*

Shri Mohammed Asif Shaikh
 Son of Abdul Hai Shaikh
 Office Superintendent, Office of
 Public Relations Officer, Sarvottam
 Mumbai 400 020.
 R/at B/20/302, AL Khaibar, Millat Nagar,
 Andheri (W), Mumbai 400 053.

*.... Applicant in
 OA 568/2011.*

Shri Kailash Shivrak Lad
 Son of Shivram D. Lad
 Age 44 years, Working as Senior Tax
 Assistant Office of P.R.O.
 Sarvottam Income Tax Ayakar Bhavan,
 M.K. Road, Mumbai 400 020.

R/at Vasant Vihar Annexe CHS Ltd,
 A 201, 2nd Floor, P&T Colony,
 Gandhi Nagar, At P.O. Dombivli (E),
 Dist. Thane 421 302.

.... *Applicant in
 OA 569/2011.*

(By Advocate Shri Vicky Nagrani)

VERSUS

1. Union of India,
 Through the Secretary,
 Ministry of Finance, North Block,
 New Delhi 110 001.
 At PO New Delhi 110 001.
2. The Chairman,
 Central Board Direct Taxes,
 North Block, New Delhi 110 001
 (Department of Revenue,
 Ministry of Finance), North Block,
 At PO New Delhi 110 001.
3. The Chief Commissioner,
 Income Tax Mumbai, 3rd Floor,
 Ayakar Bhavan, M.K. Road,
 At PO Mumbai 400 020.
4. Additional Commissioner of
 Income Tax (Head Quarters)
 Personnel, Ayakar Bhavan,
 M.K. Road, At PO Mumbai 400 020. ... *Respondents
 in all the OAs.*

(By Advocate Shri R.R. Shetty)

ORDER (Oral)
Per : Shri R.N. Singh, Member (J)

Learned counsel for the Applicant submits that in all the aforesaid OAs identical issue have been raised and facts are more or less the same.

2. At the outset, the learned counsel for the applicants submits that in view of the order/judgment dated 09.12.2014 in Civil

Appeal No.10862/2014 (arising out of SLP(C)

No.26977/2010) in the case of *Secretary,*

Department of Personnel, Public Grievances &

Pension & Anr. Vs. T.V.L.N. Mallikarjuna

Rao, nothing survives in the aforesaid OAs.

3. Accordingly, the aforesaid OAs are dismissed. No order as to costs.

4. A copy of the order may be placed on all the OAs.

**(R.N. Singh)
Member (J)**

**(Dr. Bhagwan Sahai)
Member (A)**

dm.